

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 09 of 2021**

**IN THE MATTER OF:**

**Arham Steels** **....Appellant**

**Vs.**

**NIL Infrastructure Pvt. Ltd & Ors.** **....Respondents**

**With**

**Company Appeal (AT) (Ins.) No. 10 of 2021**

**IN THE MATTER OF:**

**Annapurna Steel Company** **....Appellant**

**Vs.**

**NIL Infrastructure Pvt. Ltd. & Ors.** **....Respondents**

**With**

**Company Appeal (AT) (Ins.) No. 12 of 2021**

**IN THE MATTER OF:**

**Ram Swaroop Ramesh Chand** **....Appellant**

**Vs.**

**NIL Infrastructure Pvt. Ltd & Ors.** **....Respondents**

**Present:**

**For Appellant:** **Mr. Vineet Tayal Ms. Nishtha Wadhwa , Advocates**

**For Respondents:** **Shri Ashish Makhija, Advocates (R-1 to 5)**

**Mr. Dhawal Tomer, R-1 to R-5.**

**Mr. Sudhir K Makkar, Sr. Advocate with Ms. Niti Arora Sachar, for Applicants.**

**ORDER**

**(Virtual Mode)**

**19.04.2021**

Mr. Sudhir K Makkar, Ld. Sr. Counsel submits that some

home-buyers have filed I.A. for Intervention in these Appeals. The I.A. is not

before us. Let the I.A. be numbered and it will be taken up along with these Appeals for whatever merit that I.A. has.

The Parties to file brief 'Written-Submissions' not more than three pages and 'Copies of Judgments' on which, they want to refer and rely on, at the time of arguments, separately, before next date.

List the Appeal 'For Admission (After Notice)' Hearing on **01<sup>st</sup> July, 2021.**

**[Justice A.I.S. Cheema]  
The Acting Chairperson**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

Basant B./md/gc.